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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 648/2003

This the 25th day of March, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Yogender Pal Singh
S/o late Sh. Om Prakash
Trained Graduate Teacher
Govt. Boys Middle School
Jafrabad Extn.
Delhi.
r/o 1/7104 Shivaji Park,
Shahdara,
Delhi.

(By Advocate: Ms. Meenu Maine proxy for
Sh. B.S. Maine)

Versus

Lt. Governor of Delhi : Govt. of N.C.T.
through

1. The Chief Secretary
Govt. of N.C.T. of Delhi
Delhi Secretariat,
New Delhi-110002.
2. The Director of Education,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi-110054.
3. The Dy. Director of Education,
Distt. North East
Yamuna Vihar,
Delhi.
4. The D.D.O. through
Head of Office,
Govt. Boys Middle School,
Jafrabad Extn.
Delhi.

O R D E R (ORAL)

Heard counsel for applicant.

2. Applicant has a grievance that the applicant has not been released one annual increment and also sought direction to the respondents to pay HRA and CCA for the period of 179 days for which EOL has already been granted and also to pay the pay and

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allowances for the period of 2 days for 27.2.2003 and 28.2.2002 in spite of the fact that applicant has sent several representations for that.

3. Since the representation of the applicant is still pending and it has not been decided by passing a speaking order, I feel that this OA can be disposed of at this stage itself.

4. Accordingly, I allow the OA and direct the respondents to dispose of the representation of the applicant dated 24.8.2002 and reminder dated 2.9.2002. It is also made clear that applicant had relied upon an office memo No. 11020/19/90-E-II(B) dated 5.2.91 which provides that HRA and CCA is admissible for 180 days of leave of all kinds. So while disposing of the representation, respondents are also directed to pass a speaking order keeping in view this OM. Representation be disposed of within a period of 2 months from the date of receipt of a copy of this order. OA stands disposed of.

  
( KULDIP SINGH )  
Member (J)

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